

2015
IN THE HIGH COURT AT CALCUTTA
APPELLATE SIDE

No. 4182– A

Dated, Calcutta, the 7th August, 2015

From : Subhasis Dasgupta.
Registrar (Judicial Service),
High Court, Appellate Side,
Calcutta.

To : (1) All the District Judges in the state of West Bengal including A & N
Islands.

(2) The Chief Judge, City Sessions Court/City Civil Court, & Presidency Small
Causes Court, Calcutta.

(3) The Judicial Secretary, Government of West Bengal

Sub : Filling up the post of Member (Judicial) in Railway Claims Tribunal, Ministry of
Railways (Railway Board), Government of India.

Sir/Madam,

With reference to the above, I am directed to inform that a Notification being No. 2015/E(O)II/1/13 dated 13.07.2015 received from the Under Secretary to the Government of India, Ministry of Railways (Railway Board), Government of India is being uploaded in the website of the Hon'ble Court alongwith its enclosure for information of the officers of West Bengal Judicial Service fulfilling the requisite eligibility criteria as mentioned therein for the post of Member (Judicial) in Railway Claims Tribunal.

In doing so, I am directed to request you to take a note of the said notification and intimate the eligible officers of your judgeship/under your control to visit the court's website (www.calcuttahighcourt.nic.in) and to forward the filled in application in the prescribed proforma of the eligible and willing officers alongwith requisites as sought for, so as to reach the Hon'ble Court **on or before 21.08.2015** positively, for the purpose of onward transmission of the same to the appropriate authority before the last date fixed.

Yours faithfully,

Sd/-

Registrar (Judicial Service)

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GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS
(RAILWAY BOARD)

No.2015/E(O)II/1/13

New Delhi, dt. 13.7.2015

To,

The Registrar General,
Supreme Court of India, Delhi.
High Court of Allahabad, Allahabad-211001
High Court of Andhra Pradesh, Hyderabad-500266
High Court of Chhattisgarh, Raipur
High Court of Delhi, New Delhi-110001
High Court of Calcutta, Kolkata-700001
High Court of Bombay, Mumbai
High Court of Gauhati, Guwahati-781001
High Court of Gujrat, Gujrat-380060
High Court of Jammu & Kashmir, Jammu-180001
High Court of Himachal Pradesh, Shimla-171001
High Court of Jharkhand, Ranchi
High Court of Karnataka, Bangalore-560001
High Court of Kerala, Cochin-682031
High Court of Madhya Pradesh, Jabalpur-482002
High Court of Madras, Chennai-600104
High Court of Orissa, Cuttack-753002
High Court of Patna, Patna-800001
High Court of Panjab & Haryana, Chandigarh-160001
High Court of Rajasthan, Jodhpur-342001
High Court of Sikkim, Gangtok-737101
High Court of Uttaranchal, Nainital.
High Court of Tripura, Agartala-799006
High Court of Manipur, Imphal-795002
High Court of Meghalaya, Shillong-793001

Sub: Railway Claims Tribunal - Appointment of Member (Judicial).

Sir,

Ministry of Railways have decided to invite applications for appointment to four posts (existing as well as anticipated as on 31.12.2015) of Member (Judicial) in Railway Claims Tribunal. The existing and anticipated vacancies till 31.12.2015 of Member (Judicial) are at Secunderabad, Ahmedabad, Delhi & Bhubneswar.


2. The post of Member (Judicial) in the Tribunal carries the pay scale of Rs. 75,500-80,000/- plus allowances, as admissible under the rules.
3. The qualifications for the posts of Member (Judl.) and term of office are indicated in the Annexure-I.
4. On ceasing to hold office, a Member of the Tribunal shall be eligible for further employment only as provided under Section 10 of the Railway Claims Tribunal Act, 1987.

5. It is requested that names of willing judicial officers with requisite qualifications who would be suitable for being considered for appointment to the post of Member (Judicial) may please be sent. Serving officers except High Court Judges will have to take voluntary retirement from service to take up the assignment in the Tribunal.

6. Service particulars (as in the attached form) of the candidates may kindly be sent indicating, *inter alia*, date of birth, length of service, present assignment, relevant experience, eligibility factor and preference for the place of posting etc. **Nominations should reach to the undersigned within 60 days from issue of this letter.**

7. While forwarding the application, the ACR dossier of the candidate may also be sent duly indicating the vigilance clearance/disciplinary cases etc., if any.

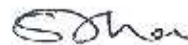
Encl: As above


(S.N.Jha)
Under Secretary-II/E(O)II
Room No.211 'A',
Railway Board,
New Delhi

No.2015/E(O)II/1/13

New Delhi, dt. 13.7.2015

Copy forwarded to the Ministry of Law & Justice for recommending name of eligible candidates.


(S.N.Jha)
Under Secretary-II/E(O)II
Railway Board

ANNEXURE-I

QUALIFICATIONS FOR APPOINTMENT AS MEMBER (JUDICIAL)

A person shall not be qualified for appointment as Judicial Member unless he-

- (a) is, or has been, or is qualified to be, a Judge of a High Court; or
- (b) has been a Member of the Indian Legal Service and has held a post in Grade I of that service for at least three years; or
- (c) has, for at least three years, held a civil judicial post carrying a scale of pay which is not less than that of a Joint Secretary to the Government of India.

as on date of issue of vacancy notice

TERM OF OFFICE

Member (Judicial) shall hold office as such for a term of five years from the date on which he enters upon his office or until he attains the age of sixty two years, whichever is earlier.

FORM

PHOTO
(To be att
by Gazette
Office)

1. Name in full _____
2. Father's Name _____
3. (a) Date of Birth DD _____ MM _____ YYYY _____
(b) Age as on date of vacancy notice YY _____ MM _____ DD _____
4. Please tick ✓ the service : Higher Judicial Service _____ Indian Legal Service _____ Others _____
- (a) Post held on regular basis _____
Date from which holding the post DD _____ MM _____ YYYY _____
- (I) Scale of post Rs. _____
- (II) Present basic pay Rs. _____
- (III) Date of appointment to the post of Addl. Distt. Judge/Joint Secretary DD _____ MM _____ YYYY _____
- (IV) Place of Current posting _____
- (V) Educational Qualifications _____
- (VI) Professional/Special Qualifications _____
5. Mailing address: _____

6. Permanent Address: _____

7. Tele. No. (O) _____ (Res.) _____ (Mobile) _____
8. Choice of posting for M(J)/RCT in order of preference 1. _____ 2. _____
3. _____ 4. _____
9. Any other information the candidate may like to provide:- _____

Signature of the Candidate

Date:
Place:

Note: Candidates are required to send their applications through proper channel.